

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 132

TO BE ANSWERED ON MONDAY, FEBRUARY 3, 2025/MAGHA 14, 1946 (SAKA)

Regular Appointment to Temporary Employees of LIC

†132. SHRI AMRA RAM:

Will the Minister of FINANCE be pleased to state:

- a) whether the temporary employees of Life Insurance Corporation of India are not being given permanent appointments even after the decision of the Supreme Court and if so, the reasons therefor; and
- b) the time by which the appointments are likely to be made?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

(a) & (b) In terms of the Hon'ble Supreme Court of India order dated 18.1.2011 in LIC vs. D V Anil Kumar, LIC framed a scheme to regularize Class IV workers who were engaged for 5 years or more and consequently, 4770 persons were appointed on regular posts.

Further, the Life Insurance Corporation of India (LIC) is proceeding as per order dated 27.04.2022 of Hon'ble Supreme Court of India in Contempt Petition (Civil) No. 1921 of 2017 in Civil Appeal No. 6950 of 2009 titled as Ranbir Singh Versus SK Roy, Chairman, Life Insurance Corp. of India & Anr. The Hon'ble Supreme Court ordered that the task of verification of eligibility shall be carried out by a Committee consisting of former Judge of Allahabad High Court, and a former District Judge and member of Uttar Pradesh Higher Judicial Service (UPHJS). The claims of those workers who are duly found eligible upon verification to meet the threshold conditions of eligibility would be resolved by the award of monetary compensation in lieu of absorption and in full and final settlement of all claims and demands.

The aforesaid Verification Committee constituted on 27.4.2022, is currently engaged in verifying the individual claims independently. As per the order of the Hon'ble Supreme Court payment of compensation shall be effected by LIC within stipulated time after submission of report by the Committee
